

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017

(Arising out of impugned final judgment and order dated 27-10-2015 in CMWP No. 777/2015 passed by the High Court Of Judicature at Allahabad)

STATE OF UP & ORS.

Petitioner(s)

VERSUS

BHARTI AIRTEL LTD & ANR.

Respondent(s)

(IA No. 1/2016 - CONDONATION OF DELAY IN FILING AND IA NO.55810/2023- FOR INTERVENTION)

Date : 25-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Ankit, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Mr. Abhishek Vikas, AOR

Mr. Ajay Aggarwal, Adv.
Mr. Rajan Narain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel for Respondent No.1, this petition stands
adjourned for six weeks to enable the learned counsel
to file counter affidavit.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER